

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 963/2016**

**IN THE MATTER OF:**

**Ara Tradings**

**.....Petitioner**

**v.**

**Best Textiles**

**.....Respondent**

**SECTION : UNDER SECTION 433(e) & 434 of the Companies Act, 1956**

**Order delivered on 20.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) :**

**ORDER**

It is pertinent to mention that vide order dated 02.05.2017 and 24.05.2017 passed by Registrar time was granted to the counsel for the petitioner to file compliance affidavit in accordance with the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016 and the provisions of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. However, no step has been taken and even the counsel for the petitioner is not present. In any case by virtue of notification dated 29.06.2017 such like petition would have survived upto 15.07.2017. If compliance affidavit is not filed by the aforesaid date then







such like petition was to abate. However, as per notification liberty has been given to the petitioner to file fresh petition on the same cause of action.

In view of the above, this petition abates and liberty in terms of the notification dated 29.06.2017 is granted to file fresh petition.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

20.07.2017

Vineet